छुट्टी दी जाती है, यदि नहीं, तो उसका कारण क्या है ; और

(ग) क्या सरकार के पास उसके कर्म-चारियों से इस सम्बन्ध में अभ्यावेदन आये हैं, और यदि हाँ, तो उन पर क्या कार्यवाही की गई है?

t [OVERTIME ALLOWANCE TO GOVWUR-MINT SERVANTS

*846. SHRI V. M. CHORDIA: Will the Minister of FINANC» be pleased to state:

- (a) the names of the offices where late duty bills of the employees exceed one-third of their monthly pay;
- (b) whether those employees whose late duty bills exceed the limit of one-third are given compensatory leave in lieu of the extra duty performed by them; if not, the reason therefor, and
- (c) whether Government have received representations from their employees in this regard, and if so, what eetion has been taken thereon?]

वित्त मंत्रालय में उपभंती (श्रीमती सारकेंद्रवरी सिनहा): (क) सूचना इकट्ठी की जा रही है और मिलते ही सभा की मेज पर रख दी जायगी।

(ख) जी, हाँ। कर्मचारी का समयोपरि (आवरटाइम) भत्ता अधिकतम निर्धारित सीमा तक पहुंच जाने के बाद यदि वह किसी रिविवार को या किसी और छुट्टी के दिन काम करता है, तो उसे एवजी छुट्टी दी जाती है, बशतें कि सरकारी काम की आवश्यकता को देखते हुए इस तरह की एवजी छुट्टी दी जा सकती हो। पर यदि भत्ते के निर्धारित सीमा तक पहुंचने के बाद समयोपरि कार्यं किसी काम के दिन किया जाता है, तो फिर एवजी छुट्टी देने का सवाल ही पैदा नहीं होता।

(ग) जी, नहीं।

t[THB DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) The information is being collected and will be laid on the Table of the House as soon as it becomes available.

- (b) Yes, Sir. After the entitlement of an employee for overtime allowance has reached the prescribed ceiling, if he performs further overtime duty on a Sunday or a closed holiday, he is allowed compensatory leave ir* lieu, provided the exigencies of public service permit the grant of such compensatory leave. But, if the overtime duty performed after reaching the prescribed ceiling is on a working day, the question of allowing compensatory leave does not arise.
 - (c) No, Sir.]

FOREIGN EXCHANGE REGULATIONS

*849. SHRI CHANDRA SHEKHAR: Will the Minister of FINANCE be pleased to state:

- (a) the number of persons against whom complaints were received by the Enforcement Director of Foreign Exchange Regulations during the years 1956, 1957, and 1958 and what was the nature of such complaints; and
- (b) the number of persons whose cases were enquired into and the results thereof?

THE DEPUTY MINISTER IN TOT MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) Complaints against 578, 769 and 767 persons and firms were received during the years 1956, 1937 and 1958 respectively by the Director of Enforcement. The complaints were regarding unauthorised purchases, borrowing and lending off foreign exchange, maintaining and operating accounts in foreign countries

without authorisation, unauthorised use of foreign exchange acquired, making payments to or on behalf of non-residents, non-surrender of foreign exchange to authorised dealers, non-realisation of the full value of the goods exported abroad, etc.

Written Answers

(b) All the complaints were enquired into. Out of the 2,114 persons and firms, against whom complaints were received, the cases against 1,453 were closed* after preliminary enquiries, the cases against 629 were adjudicated by the Director of Enforcement, and cases against 32 persons were taken to court.

REVISION OF PAT-SCALBS OF SUBEDITORS IN THE "SAINIK SAMACHAR"

SHRI KRISHNA CHANDRA

850.SHRI MADHO RAM SHARMA:

Will the Minister of DBTBNCB be pleased to state whether the question of the revision of the pay-scales of subeditors in the "Sainik Samachar" is under Government's consideration and if so, when a decision is expected to be taken?

THB MINISTER OF DEFENCE (SHRI V. K. KRISHNA MENON): Yes, Sir. Decision of Government in the matter is expected to be taken soon.

CHILDREN EDUCATION ALLOWANCE FOB CENTRAL GOVERNMENT SERVANTS

♦851. SHRI V. M. CHORDIA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Government of India has recently sanctioned children education allowance to the Central Government employees whose children are enrolled at places other than their headquarters;
- (b) if so, whether the employee* whose children study at their head-

quarters are also eligible to draw such allowance; and

to Questions

(c) if not, what are the reason! therefor?

THB DEPUTY MINISTER IN THI MINISTRY OF FINANCE (SHRIMATI TAWCESHWARI SINHA): (a) Yes Sir. Children's Educational Allowance hat been sanctioned to low-paid Government employees" who have to educate their children at a place other than the headquarters.

- (b) No, Sir.
- (c) Government have sanctioned the scheme of Children's Educational Allowance in pursuance of a recommendation of the Second Pay Commission who did not recommend any financial assistance in the case of employees whose children study at their headquarters.

पाकिस्तान से सुई गैस की खरीद

*८६०. भी कृष्ण चन्द्र: क्या खान तथा इँबन मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या उनका घ्यान दिल्ली के "हिन्दुस्तान टाइम्स" दिनाँक १३ झगस्त, १६६२ के पृष्ठ १ पर प्रकाशित पाकिस्तान के उद्योग मन्त्री श्री जैंड ए० भुट्टो के उस वक्तव्य की श्रोर दिलाया गया है जिसमें उन्होंने बताया है कि पाकिस्तान ने भारत से मुई गैस के विकय का प्रस्ताव किया श्रीर भारत ने इस सम्बन्ध में जो व्यौरा माँगा वह दिया। लेकिन भारत ने इस बारे में ज्यादा हिन नहीं दिखाई; भौर
- (स) बदि हाँ, तो इस सम्बन्ध में बस्तु-स्थिति क्या है ?

PuscHAsi or Sui GAS FROM PAKISTAN

- •860. SHRI KRISHNA CHANDRA: Will the Minister of MIMES AND FITBL be pleased to state:
 - t[] Bnglish translation.